

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 256/GT/2020**

Subject : Petition for revision of tariff of Talcher Thermal Power Station (460 MW) after the truing up exercise for the period from 1.4.2014 to 31.3.2019.

Petitioner : NTPC Ltd.

Respondent : GRIDCO Ltd.

Date of Hearing : **27.6.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Ramesh Babu V, Member

Parties Present : Ms. Ritu Apurva, Advocate, NTPC  
Ms. Sanjeevani Mishra, Advocate, NTPC  
Shri Prashant Chaturvedi, NTPC  
Shri R.K. Mehta, Advocate, GRIDCO  
Ms. Himanshi Andley, Advocate, GRIDCO

**Record of Proceedings**

Since the order in the Petition (which was reserved on 6.2.2024) could not be issued prior to one Member, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that since pleadings and arguments have already been completed, the Commission may reserve its order in the petition. She, however, submitted that in case any other clarification/ additional information is required, the Petitioner will furnish the same. The learned counsel for the Respondent, GRIDCO while stating that orders may be reserved in the matter, prayed that time may be granted to the Respondent to file its reply, in case any clarification/additional information is sought and filed by the Petitioner.

3. The Commission, after hearing the learned counsel for the parties, directed the Petitioner to submit the following additional information, after serving a copy to the Respondent, on or before **4.7.2024**:

- a) *The reasons for claiming higher expenses towards 'ESP Augmentation' and 'Ammonia Flue gas Conditioning System' than the expenses allowed in order dated 26.09.2016 in petition no. 334/GT/2014. Also, furnish the detailed scope of works executed under these heads along with scheduled timelines and actual timelines achieved and reasons for delay, if any. In addition, the petitioner shall furnish decapitalization details of old asset w.r.t. 'Ammonia Flue Gas Conditioning system (AFGC)'.*



- b) *The detailed computation (excel sheet with links and formulae) of IDC of Rs. 475.69 lakh (Rs. 11.55 lakh in 2014 – 15, Rs. 130.49 lakh in 2015-16, Rs. 127.66 lakh in 2016 – 17 and Rs. 205.99 lakh) claimed towards 'ESP Augmentation', along with year capital cost considered, duration, interest rate etc,*
- c) *Furnish the following details month-wise, from January, 2014 to March, 2014:*

	January, 2014	February, 2014	March, 2014
<i>Opening Coal Stock (MT)</i>			
<i>Value of Opening Coal Stock (Rs.)</i>			
<i>GCV of opening Coal Stock (kCal / kg)</i>			
<i>Quantity of Coal received (MT)</i>			
<i>Amount paid to coal company</i>			
<i>GCV as received for coal procured (kCal/kg)</i>			
<i>Credit / debit note received for grade slippage (Rs.)</i>			
<i>Credit / debit note received for excess moisture (Rs.)</i>			

- d) *Furnish the Month-wise and Head-wise detailed break up of Rs. 958999, Rs. 1125592 and Rs. 1082415, claimed in form-15 under 'Other unloading charges etc.*
- e) *The reasons for claiming Rs. 2637.71 lakh in 2014-15 towards additional capital expenditure i.e. 'Spare Rotor Assembly for 60 MW steam turbine for stage I', beyond the ceiling limit allowed for spares. Further, the reasons for procuring the same, after decision taken for decommissioning of units and future procurement shall be on need basis along with details of put to use of this asset and decapitalized value of old asset.*
- f) *The soft copy (excel sheet) of Form 17 submitted vide affidavit dated 30.5.2024.*
- g) *The total storage capacity (MT) of coal stock yard.*
- h) *The year-wise actual generation and quantity of water consumed for the purpose of plant and other than plant.*
4. The Respondent is permitted to file its reply, on the above on or before **10.7.2024** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **12.7.2024**.
5. Subject to the above, the order in the petition was reserved.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

